

**Assistance to Andhra Pradesh Government**

7939. SHRI RAJAMOHAN REDDY: Will the Minister of ENERGY be pleased to state:

(a) the details of proposal under consideration of Union Government to provide assistance to Andhra Pradesh Government to meet the acute power shortage during the Eighth Plan; and

(b) the assistance likely to be given during 1990-91?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). It is tentatively envisaged to set up power projects of a total capacity of 1991 MW in Andhra Pradesh during the Eight Plan. During 1990-91, a generating capacity of 179 MW is programmed to be added. In addition, Andhra Pradesh will get its share from the existing as well as planned Central generating stations in the Southern Region. Assistance from neighbouring systems/ States is also provided to the State to the extent possible to meet the power shortage.

**Gas Based Power Plant in Visakhapatnam**

7940. SHRIMATI UMA GAJAPATHI RAJU: Will the Minister of ENERGY be pleased to state:

(a) whether there is a proposal for setting up a gas based power plant in Visakhapatnam to meet the power shortage; and

(b) if so, whether the process of infra-structural facilities has been finalised?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir.

(b) Does not arise.

**Vacancies Under Director General of Civil Aviation**

7941. SHRI P.M. SAYEED: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of vacancies of both technical and non-technical posts and the time for which these have been lying vacant, category-wise, under the Director General of Civil Aviation;

(b) the main reasons for such a situation;

(c) the various adverse effects on the working of the Directorate due to long unfilled vacancies; and

(d) the remedial steps proposed to be taken in this regard?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The information regard the number of vacancies and since when lying vacant is given in the statement below.

(b) The vacancies have arisen mainly due to retirements, resignations, non-availability of SC/ST candidates, deputation of officers abroad, non-availability of eligible officers in the feeder grade, from open market through Union Public Service Commission, etc.

(c) and (d). Existence of vacancies causes additional burden on individual officer who have to perform duties of vacant posts in addition to their own. This has in general weakening effect on the regulatory mechanism of the Directorate General of Civil Aviation. A drive has been undertaken to ensure that the vacancies are filled expeditiously.